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ITEM NO.5

COURT NO.12

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).16335/2008

(From the judgement and order dated 03/07/2008 in WPC No.10635/2003 of the
HIGH COURT OF ORISSA AT CUTTACK)

SANJAY RANJAN BOHIDAR & ORS.

Petitioner(s)

VERSUS

STATE OF ORISSA & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents, directions and
with prayer for interim relief and office report)

WITH

W.P(C) NO. 479 of 2003

(With appln(s) for stay and intervention and office report)

Date:16/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Piyush Jain, Adv.
Mr. Vishal Saxena, Adv.
For Mr. C.S.N. Mohan Rao, Adv.
Mr. A.T.M. Sampath, Adv.

For Respondent(s) Mr. Siddharth Panda, Adv.
Mr. Radha Shyam Jena, Adv.

for Mr. Amarendra Bal, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. K.L. Janjani, Adv.
Mr. Sibho Sankar Mishra, Adv.

Mr. Preetesh Kapur, Ad.
Ms. Hemantika Wahni, Adv.
Ms. Jesal, Adv.

Mr. Gautam Narayan, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Surajit Bhaduri, Adv.

Ms. Rachana Srivastava, Adv.

Mr. Tejaswi Kumar Pradhan, Adv.

Mr. Annam D.N. Rao, Adv.

Mr. Shankar Divate, Adv.

Mr. Shibashish Misra,Adv.

Mr. Shiv Sagar Tiwari,Adv.(N.P.)

Mr. Suresh Chandra Tripathy,Adv.(N.P.)

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. V. Shekhar, learned senior counsel appearing for the petitioners, Mr. Siddharth Panda, learned counsel appearing for the State of Orissa and Mr. Sibho Sankar Mishra, learned counsel appearing for the High Court of Orissa.

In pursuance of the order dated 25.4.2013 passed by this Court, the Registrar General of the High Court of Orissa has filed an affidavit on 30.4.2013, placing on record the posting orders issued in the case of all the 14 judicial officers concerned. Mr. Shekhar, learned senior counsel states that though these orders protect the services as well as the salaries of the judicial officers concerned, they are supposed to have joined their services from the date of their joining under these orders. His anxiety is with respect to the years of service that these officers have put in so far and he raises the issue as to whether they will get any benefit for the years of service that they have rendered. Mr. Shekhar further states that considering the number of years they have put in, their pay fixation is not done correctly. It will be open to him to file an appropriate I.A. on both these counts within two weeks from today. A copy thereof be served upon the respective counsel for the State of Orissa and the High Court of Orissa, who may file their counter to the I.A. within two weeks thereafter.

Notify these matters after four weeks.

(A.S. BISHT)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER